

(2023) 09 SIK CK 0032

In the Sikkim High Court

Case No : Interim Application No. 07 Of 2023 In Arbitration Appeal No. 02 Of 2016

State Of Sikkim & Anr

APPELLANT

Vs

M/S Tashi Delek Gaming Solutions (P) LTD

RESPONDENT

Date of Decision : 20-09-2023

Acts Referred:

Citation : (2023) 09 SIK CK 0032

Hon'ble Judges : Biswanath Somadder, CJ; Bhaskar Raj Pradhan, J

Bench : Division Bench

Advocate : Dr. Doma T. Bhutia, Sujan Sunwar, Manita Pradhan

Final Decision : Disposed Of

Judgement

Biswanath Somadder, CJ

This is an application filed by Mrs. Manita Pradhan, learned Advocate appearing on behalf of respondent, M/s Tashi Delek Gaming Solutions (P) Ltd., seeking leave of this Court for the purpose of withdrawing from the matter.

Having perused the instant application and after hearing the learned Advocates for the parties, we are of the view that in the facts and circumstances on the instant case, the learned Advocate, Mrs. Manita Pradhan, may be granted leave to retire from the instant appeal.

The Registry may strike off her name — which is appearing as the learned Advocate-on-Record of M/s Tashi Delek Gaming Solutions (P) Ltd. — forthwith.

IA No.07/2023 stands disposed of accordingly.